

MACHINERY FOR RESOLVING BOUNDARY DISPUTES

*76. **SHRI M. M. DHARIA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken a decision regarding the formulation of a permanent statutory machinery to resolve boundary disputes between two States; and

(b) if so, when the decision is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) No Sir. The matter is under consideration.

(b) Does not arise.

BOARD OF TRUSTEES OF VISAKHAPATNAM PORT TRUST

*77. { **SHRI P. K. KUMARAN:**
SHRI M. V. BHADRAM:

Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state :

(a) the names of the persons who were recommended to be appointed as members of the Board of Trustees of Visakhapatnam Port Trust with effect from 1st April, 1966 and the unions which they represent;

(b) the basis on which the said recommendation was made; and

(c) whether the prescribed procedure was followed in the matter of their appointment?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) and (b) Shri B. G. M. A. Narasinga Rao of the Dock Workers' Union and Shri P. Manavallayya Naidu of the Port Khalasis Union have been appointed, on the recommendation of the two unions as representatives of labour on the Visakhapatnam Port Trust Board with effect from 1st April, 1966, on the basis of the latest available verified figures of Trade Union membership.

(c) Yes.

*78. [Transferred to the 16th May, 1966.]

PAY-SCALES OF P.A.S. TO PRINCIPALS IN DELHI COLLEGES

*79. **SHRI ABDUL GHANI:** Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that there is a great disparity in the pay-scales of the P.As. to Principals in different constituent colleges of the Delhi University;

(b) if so, the reasons therefor;

(c) what are the pay-scales of these P.As.;

(d) whether it is a fact that some instructions have been issued by the U.G.C. to put the pay-scales of all the P.As. in different colleges on par, and if so, the details thereof; and

(e) if the answer to part (d) above be in the negative the reasons therefor?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) to (e) A statement is laid on the Table of the Sabha.

STATEMENT

(a) to (c) No specific scale of pay has been prescribed by the University Grants Commission for the post of P.A. to Principal. It is open to a college to utilise for this purpose one of the six posts of Assistants for which provision has been made in the staff-structure of establishment for a college. There are three scales for Assistants, namely:—

(a) Rs. 210—425

(b) Rs. 130—280

(c) Rs. 110—180

Having regard to its requirements, a college may appoint a person in any of the above three scales as P.A. to Principal taking into account the qualifications, experience and ability of the incumbent. In case a person is appointed as P. A. to Principal in the scale of Rs. 130—280 or Rs. 110—180, he is entitled to a special pay of Rs. 25 in addition.

(d) No, Sir.

(e) It is considered that the college authorities are in the best position to determine their requirements within the overall staff-structure prescribed by the University Grants Commission.